

## Statement

Statement of Sanctions & Disbursements in Respect of Industrial Development Bank of India and Industrial Credit & Investment Corporation of India.  
(April-March) (Rs. Crores)

State		1982-83		1983-84		1984-85 (Upto Dec. '84)	
		IDBI	ICICI	IDBI	ICICI	IDBI	ICICI
West Bengal	S	91.05	17.06	102.94	12.21	84.70	10.61
	D	61.64	9.50	72.36	17.85	68.39	12.48
Assam	S	22.20	2.03	18.02	5.30	25.88	2.82
	D	9.37	—	8.31	1.13	11.21	1.80
Orissa	S	75.85	9.03	79.56	12.61	290.47	34.47
	D	52.19	74.33	59.13	61.80	40.93	8.97
Maharashtra	S	206.06	66.75	292.35	88.82	236.96	53.74
	D	207.25	63.01	218.91	61.80	176.97	56.77
Bihar	S	47.85	5.67	78.80	9.14	45.60	3.97
	D	38.96	9.58	35.71	5.81	21.73	5.22
Gujarat	S	248.83	57.43	386.24	80.62	171.01	39.17
	D	178.90	37.95	166.73	38.56	133.78	40.19

S : Sanctions

D : Disbursements

**Permission of RBI to HIPCO Growth Fund for Payment of Advance Interest Over Deposits**

3695. SHRI VIJAY KUMAR MISHRA: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that HIPCO Growth Fund, Hyderabad, has been permitted by the Reserve Bank of India to pay advance interest over deposits ;

(b) whether the Reserve Bank is aware that HIPCO Growth Fund has collected over Rs. 6 crores and 26 lakhs ;

(c) whether two former Chairmen of Life Insurance Corporation of India are on the Board of Directors of the Company; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) No, Sir.

(b) Reserve Bank of India has reported that as per the Company's balance sheet as at 30th September, 1984, the Company does not hold any deposits.

(c) No, Sir.

(d) Does not arise.

**Request by Kerala Government to allow Import of Timber at low Import Duty**

3696. SHRI K. MOHAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether Government of Kerala have requested the Union Government to allow import of timber at low rate of import duty for a large number of small scale industries in the State ;

(b) if so, whether any decision has been taken in this regard ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Government of Kerala had requested that import of timber at low rates of duty might be permitted.

(a) and (c) With effect from the 17th March, 1985, certain specified categories of wood and timber, when imported, have been exempted from customs duty in excess of 10 per cent ad valorem.